

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 981 of 2020

In the matter of:

Kedrion Biopharma INC.

....Appellant

Vs.

Wizaman Impex Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Nakul Dewan, Senior Advocate with Ms. Suruchi Suri, Ms. Cheryl Fernandes, Advocates
Respondent: Mr. Jayant Mehta, Mr. Aditya Ghadge, Mr. AT Patra, Advocates.

ORDER

(Through Virtual Mode)

18.12.2020: Notice has been served upon Respondent through speed-post as also electronic mode.

Mr. Jayant Mehta, Advocate appears on behalf of Respondent. He may file reply-affidavit within two weeks. Rejoinder, if any, thereto may be filed within two weeks.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 3rd February, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

AR/g